



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 48. CUTTACK, FRIDAY, NOVEMBER 27, 1942.

 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME DEPARTMENT.

NOTIFICATIONS.

The 23rd November 1942.

No. 13183-Poll. (C).—In exercise of the powers conferred by sub-section (7) of section 7 of the Cinematograph Act, 1918 (II of 1918) His Excellency the Governor is pleased to direct that the film entitled "Red White and Blue Hawaii" (908 ft.—1 Reel) certified by the Bengal Board of Film Censors as suitable for public exhibition under its certificate No. 21378, dated the 18th June 1941, shall be deemed to be an uncertified film in the whole province of Orissa.

The 23rd November 1942.

No. 13185-Poll.(C).—Notification No. 3249-Poll., dated the 6th May 1940, declaring the film entitled "The Fight for Peace" (Syn.) certified by the Bombay Board of Film Censors as suitable for public exhibition under its certificate No. 21961, dated the 1st March 1940, to be an uncertified film in the whole of Orissa is hereby cancelled.

The 23rd November 1942.

No. 13186-Poll.(C).—Notification No. 4221-Poll.(C), dated the 24th June 1942, is hereby cancelled and the ban on the film entitled "They met in Bombay" produced by the Metro-Golden Mayer as revised and passed for public exhibition by the Bombay Board of Film Censors under their certificate No. 25313, dated the 7th April 1942, is removed.

By order of the Governor,
J. BOWSTEAD,
Chief Secretary to Government.

The 25th November 1942.

No. 13337-P. (C).—In exercise of the powers conferred by clause (3a) of sub-section (2) of section 68 of the Motor Vehicles Act, 1939 (IV of 1939), read with clause (d) of section 48 thereof, the Governor of Orissa is pleased to direct that the following amendment shall be made in the Orissa Motor Vehicles Rules, 1940, the same having been previously published as required by sub-section (2) of section 133 of the said Act :—

AMENDMENT.

After rule 65 of the said Rules, the following rule shall be inserted, namely :—

" 65-A. The Regional Transport Authority may attach to a stage carriage permit, the condition that the carriage or service of carriages in respect of which the permit is granted shall carry mails at such rates as the said Authority may, in consultation with the Postal Authorities and after giving the holder of the permit opportunity to make representations, fix in that behalf from time to time ".

By order of the Governor,

C. S. JHA,

Deputy Secretary to Government.

The 25th November 1942.

No. 13340-P.(C).—In exercise of the powers conferred by sub-rule 1 and clause (a) of sub-rule 2 of section 68 and by sub-section (1) of section 70 of the Motor Vehicles Act, 1939, (Act IV of 1939), the Governor of Orissa is

pleased to make the following rules to regulate the use of producer gas plants in motor vehicles in the Province of Orissa :—

AMENDMENTS.

In Chapter V of the Orissa Motor Vehicles Rules, 1940—

(1) under the heading "Construction, Equipment and Maintenance of Motor Vehicles", the sub-heading "Part I" shall be inserted with reference to rules 103 to 154 inclusive; and

(2) after rule 154 the following sub-heading and rules shall be inserted as part of Chapter V, namely :—

"PART II.

154A. *Short title and application.*—(a) The Rules in this Part may be called the Orissa Motor Vehicles Producer Gas Rules.

(b) They shall apply to all transport vehicles in the Province of Orissa.

154B. *Definition.*—In this Part unless there is anything repugnant in the subject or context—

'Plant' means a producer gas plant, that is to say, the generator, pipes, coolers, fitters and accessories necessary for the generation of gas and its supply to the engine of a motor vehicle.

154C. No transport vehicle shall, after the date on which the Rules in this Part come into force, be fitted with a plant without the previous sanction of the Regional Transport Authority from which there is a valid permit in respect of the vehicle. The owner of a transport vehicle fitted with a plant before such date shall give notice of the fact to the Regional Transport Authority with detailed specifications of the plant.

154D. The Regional Transport Authority shall not accord sanction under rule 154C unless the plant has been approved in this behalf by the Government of Orissa and is of a type or model and is in accordance with the specifications approved by the Regional Transport Authority for use on the type of the vehicle concerned :

Provided that a plant approved by any other Provincial Governments or their Provincial Transport Authorities or by the Government of India shall be deemed to be approved by the Government of Orissa.

NOTE.—A list of plants approved by the Government of Orissa is given in the Schedule annexed to this Part.

154E. The plant itself shall have affixed to it, in such a manner as to be clearly visible, a brass plate showing the name and address of the manufacturer, serial number of the manufacturer and the description, name, mark or number assigned to the model by the Provincial Transport Authority.

154F. A transport vehicle fitted with a plant shall be inspected by the Inspector of Motor Vehicles on every occasion on which a certificate of fitness is granted or renewed. If the Inspector of Motor Vehicles reports that any unauthorised alteration has been made in the plant or that the plant is in such a condition that its continued use would cause serious damage to the engine, the Regional Transport Authority may, after such enquiry as it considers necessary and after giving the owner of the vehicle an

opportunity to make representations, withdraw the sanction previously accorded to the vehicle under rules 154C to 154E.

SCHEDULE.

(Note under proviso to rule 154 D.)

(a) APPROVED BY THE PROVINCIAL TRANSPORT AUTHORITY, MADRAS.

1. Messrs. Simpson and Co., Madras, M. P. 1.
2. T. V. Sundaram Iyenger & Sons, Ltd., Madras, M. P. 2.
3. Kannabiran Motor Works, Madras, M. P. 3.
4. V. M. S. Karur, M. P. 4.
5. P. S. S. Motor Service, Ltd., Madura, M. P. 5.
6. Ar. A. Shenbaga Nadar and P. V. P. Velasurbramaniya Nadar, Madura, M. P. 6.
7. Chakrapany Chetty & Sons, Madura, M. P. 7.
8. Meenambigai Motor Service, Virudhanagar, M. P. 8.
9. "Ibex" gas plant, Travancore State, Transport Deptt., M. P. 9.
10. U. M. S. (Coimbatore) Ltd., Coimbatore, M. P. 10.
11. Pioneer Gas Producer Works, Madras, M. P. 11.
12. Andhra Engineering Co., Bezwada, M. P. 12.
13. P. Govindaraj & Sons, Guntur, M. P. 13.
14. Rajgopal Motor Works, Madras, M. P. 14.
15. G. Rajgopal Mudaliar & Bros., Madura, M. P. 15.
16. National Motor Works, Coimbatore, M. P. 16.
17. Ford Motor Co. of India, Ltd., Madras, M. P. 17.
18. Rajan Motor Works, Sellur, P.O. Tellakulam, Madura, M. P. 18.
19. Kriloskhar Brothers, Ltd., Kirloskaravadi, Dist. Satara (Madras Agents—Messrs. Parry & Co., Ltd., Madras, Post Box No. 12, Madras, M. P. 19).
20. Sundararaja Pillai & Sons, Madura, M. P. 20.
21. B. K. A. & Co., Engineering Works, Katpadi, M. P. 21.
22. Sri Grandhy Venkata Chellapathy Rao, Anakapalli, Vizag. Dt., M. P. 22.
23. The Universal Engineering Works, Bezwada, M. P. 23.
24. The Annamallais Ropeway Co., Ltd., Attakatti P.O., Via Pallachi, South India, M. P. 24.
25. Swamy Foundry 6, Town Hall Road, Madura, M. P. 25.
26. The Federal Gas Producer Co., 1, General Pattus Road, Mount Road, Madras, M. P. 26.
27. The Victory Engineering Works, No. 155, Peddu Naicken Street, G. T., Madras, M. P. 27.
28. Overseas Trading Co., Madras.

(b) APPROVED BY THE PROVINCIAL TRANSPORT AUTHORITY, C. P. AND BERAR.

1. Amroati Gas Producer Plant, Amroati, C. P.
2. Mr. V. K. Iyer, The "India" Gas Plant Works, Mount Road, Nagpur.
3. The Victory Producer Gas Plant—Mr. Haji Imambeg Ahmedbeg, Proprietor, Victory Producer Gas Plant, Bardana Bazar, Amroati.
4. The International Charcoal Gas Plant—Mr. Raghavjee Gobardhan, Proprietor, International Charcoal Gas Plant Workshop, Amroati.
5. The Ghorī Kolsa Gas Plant—Messrs. Ahmed Khan Noor Khan Ghorī and Sons Proprietors, The Ghorī Kolsa Plant, General Motor Stand, Amroati.
6. The Sri Ram Coal Gas Plant—Mr. Ramchandra Pandurang Mistry, Proprietor, The Sri Ram Coal Gas Plant, Cotton Market Road, Amroati.
7. The Ghorī Gas Plant—Mr. M. Allarkha, The Ghorī Gas Plant Manufacturers, Amroati.

(c) APPROVED BY THE GOVERNMENT OF THE U. P.

1. Powell Gas Producer Model F. Q.—Messrs. Ford Motor Co. of India, Ltd., U.P. 1.
2. Kailash Gas Plant—Messrs. The J. K. Gas Plant Manufacturing Co., Rampur, Ltd., Rampur State, U.P. 2.
3. Riordan Gas Producer—Messrs. A. Walford Transport, Ltd., 71-73, Park Street, Calcutta.

4. Champion Auto Gas Producer—Messrs. The Allied Engineering and Mercantile Co., Naini, Allahabad.

(d) APPROVED BY THE GOVERNMENT OF BOMBAY.

1. Simpson Producer Gas Plants—The Bombay Garage, Santa Cruz, Bombay.
2. Powell Producer Gas Plants—The Ford Motor Co. of India, Ltd., Bombay.
3. Kirloskar Producer Gas Plants, Model 2 (Kirloskar Brothers, Kirloskaravadi, Dt. Satara).
- The Dadajee Dhoajee & Co., Shree Plant Bhuvan, Sandhurst Bridge, Bombay.
4. Pioneer Producer Gas Plant, Model 1942 (Pioneer Gas Producer Works, Madras), South India Corporation, Madras (Madras), Ltd., 49-51, Lohar Chawl, Bombay.
5. Tembe's Producer Gas Plants, G. V. Tembe & Sons, Hubli, The Universal Auto Service, Hubli.

(e) APPROVED BY THE GOVERNMENT OF THE PUNJAB.

1. Kartar Gas Plant—Messrs. Paramount Engineering Corporation, 54, The Mall, Lahore.
2. Narain Das Gas Plant—Messrs. Narain Das & Co., Lahore.
3. Victory Gas Plant—Messrs. The Gas Motor Company, Ichhra, Lahore.
4. "G MQ" Plant—Messrs. The General Mines and Quarries, Ltd., Lahore.

The notification of the Government of Orissa in the Home Department No. 6808-P.(C.), dated the 12th August 1942, is hereby cancelled.

The 25th November 1942.

No. 13343-P. (C).—The following draft of amendments to the Orissa Motor Vehicles Rules, 1940, which the Governor of Orissa, in exercise of the powers conferred by clause (a) of sub-section (2) of section 41 of the Motor Vehicles Act, 1939 (IV of 1939), proposes to make, is hereby published, as required by sub-section (1) of section 133 of the said Act, for the information of all persons likely to be affected thereby, and notice is hereby given that the draft will be taken into consideration on or after the 31st December 1942.

Any objection or suggestion which may be received from any person with regard to the said draft on or before the date specified above will be duly considered.

DRAFT AMENDMENTS.

1. Rule 26 of the Orissa Motor Vehicles Rules, 1940 (hereinafter referred to as the said Rules), shall be renumbered as sub-rule (a) of rule 26, and after the said sub-rule (a) the following sub-rule shall be inserted, namely:—

"(b) Any person aggrieved by any order made by an Inspector of Motor Vehicles under section 38 of the Act in respect of a certificate of fitness may, within one month of the date of such order, appeal to the District Magistrate."

2. In rule 27 of the said Rules—

(a) in sub-rule (c) after the words "the order of the registering authority" the words "or the Inspector of Motor Vehicles as the case may be" shall be inserted;

(b) in sub-rule (e)—

(i) after the words "in cases of appeal against an order of" the words and figures "an Inspector of Motor Vehicles under section 38 of the Act, or of" shall be inserted; and

(ii) after the words "section 38 of the Act read with" the words, brackets and figure "clause (i) of" shall be inserted.

3. In sub-rule (a) of rule 32—

(a) after the words "granted and renewed" the brackets and figure "(i)" shall be inserted;

(b) after the words "in consultation" for the fullstop a comma shall be substituted and after this comma the word "or" shall be inserted; and

(c) after clause (i), the following clause shall be inserted, namely:—

"(ii) by the appellate authority prescribed in rule 26(b), in the manner prescribed in rule 27(e)".

4. The following forms shall be added to the forms appended to the said Rules:—

(1)

FORM TR.

(Rule 277 of the Madras Motor Vehicles Rules, 1940.)

Trip register for public service vehicles.

Route— From To
Vehicle No.
Permit No. Dated

Date.	Conductor's name.	Conductor's certificate number.	Conductor's badge number.	Driver's name.	Driver's licence number.	Driver's badge number.	Number of trips.	Remarks.

(2)

FORM TGR.

(Rule 274 of the Madras Motor Vehicles Rules, 1940.)

Timing register of stage carriages of ——— Station.

Name of service.	Distinguishing number of stage carriage.	Starting place.	Destination.	Time of		Number of passengers allowed as per permit.	Number of passengers in the bus.	Number of driver's badge.	Name of driver.	Number of conductor's badge.	Signature of conductor.
				Arrival at the station.	Departure from the station.						
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)

(3)

FORM TSC.

(Rule 275 of the Madras Motor Vehicles Rules, 1940.)

ORIGINAL.

Trip sheet for contract carriages.

Motor Vehicle No.

Licensed to carry

passengers
load of cwt.

Name of driver.	Licence number.	Badge number.	Hours of duty.	Date and serial number of trip or engagement.	Starting place and time.	Destination and time of arrival.	Mileage done during trip.	Duration of halt, if any.	Remarks.
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

Signature of drivers.

{ 1.
2.
3.
4.

FORM TSC.

(Rule 275 of the Madras Motor Vehicles Rules, 1940.)

COUNTERFOIL.

[To be preserved for one year.]

Trip sheet for contract carriages.

Motor Vehicle No.	Licensed to carry	passengers		load of	owt.	Name of driver.	Licence number.	Badge number.	Hours of duty.	Date and serial number of trip or engagement.	Starting place and time.	Destination and time of arrival.	Mileage done during trip.	Duration of halt, if any.	Remarks.
		load of	passengers												
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)

Signature of drivers.

1.
2.
3.
4.

(4)

FORM TSS.

(Rule 275 of the Madras Motor Vehicles Rules, 1940.)

ORIGINAL.

Trip sheet for stage carriages.

Stage carriage No.

Licensed to carry

passengers for

19

Up

From

To

Hours of duty.	Name of conductor.	Conductor's certificate number.	Conductor's badge number.	Name of driver.	Driver's licence number.	Driver's badge number.

Down

From

To

Hours of duty.	Name of conductor.	Conductor's certificate number.	Conductor's badge number.	Name of driver.	Driver's licence number.	Driver's badge number.

Serial number of trip.	Up or down.	Starting time.	Time of arrival.	Number of passengers carried.	Remarks.

(Signature of conductors.)

1.
2.
3.
4.

FORM TSS.

(Rule 275 of the Madras Motor Vehicles Rules, 1940.)

COUNTERFOIL.

(To be preserved for one year.)

Trip sheet for stage carriages.

Stage carriage No.

Licensed to carry

passengers for

19

Up

From

To

Hours of duty.	Name of conductor.	Conductor's certificate number.	Conductor's badge number.	Name of driver.	Driver's licence number.	Driver's badge number.

Down

From

To

Hours of duty.	Name of conductor.	Conductor's certificate number.	Conductor's badge number.	Name of driver.	Driver's licence number.	Driver's badge number.

Serial number of trip.	Up or down.	Starting time.	Time of arrival.	Number of passengers carried.	Remarks.

(Signature of conductors.)

- 1.
- 2.
- 3.
- 4.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

FINANCE DEPARTMENT.

NOTIFICATION.

The 21st November 1942.

No. 13124-F.(C)/F.—76 of 42.—In exercise of the powers conferred by clause (b) of sub-section (2) of section 241 and by clause (b) of sub-section (1) of section 247 of the Government of India Act, 1935, the Governor of Orissa is pleased to make the following amendment to the Orissa Travelling Allowance Rules, namely :—

AMENDMENT.

In Appendix I to the said Rules, for the entry beginning with the words "Power to

sanction" and ending with the words "on road and back" against the entry "for themselves and for Government servants subordinate to them" in column 5 against serial No. 8 in column 4 and item No. 11 in column 1, the following entry shall be substituted, namely :—

"Power to sanction the transport at Government expense of motor cars or motor cycles by rail, boat or other river craft for use on tour to the nearest railway station or places at which the conveyance can be put on road and back."

By order of the Governor,

C. S. JHA,

Deputy Secretary to Government.

REVENUE DEPARTMENT.

NOTIFICATION.

The 18th November 1942.

No. 2082—La.-85-R.—Whereas it appears to the Government of Orissa that land is likely to be required to be taken by Government at the public expense for public purpose, viz., for the construction of rest sheds and their approaches in the villages of Paikmal, Jamseth and Malda, tahsil Bargarh, Zila Sambalpur, it is hereby notified that for the above purpose a piece of land measuring, more or less 1.27 acres consisting of plot Nos. 219/4 (a) (0.02), 220 / (a) (0.01), 219/1 (b) (0.07), 219/3 (a) (0.02) and 220/1 (a) (0.05), area 0.45 acre in village Paikmal, plot Nos. 85/1 (0.13), 86/1 (0.18) and 87/1 (0.02), area 0.33 acre in village Jamseth, and plot Nos. 491/2 (0.28), 491/3 (0.10), 448/2 (0.10) and 448/3 (0.01), area 0.49 acre in village Malda, bounded on the—

I—Boundaries for approach road to rest shed at Paikmal.

North—Plot No. 220 belonging to Tengnu Nag and others.

South—Plot No. 219/1 belonging to Ramjan Ali.

East—Plot Nos. 219/1, 219/3, 220/1 belonging to Ramjan Ali.

West—Plot Nos. 219/1 and 219/3 belonging to Ramjan Ali.

Length A B line 303 $\frac{4}{5}$ feet, C D line 303 $\frac{4}{5}$ feet.

Average breadth 26 $\frac{2}{5}$ feet.

II.—Boundaries for rest shed at Paikmal.

North—Plot No. 219/1 belonging to Tengnu Nag and others.

South—Plot No. 219/1 belonging to Tengnu Nag and others.

East—Plot No. 219/1 belonging to Tengnu Nag and others.

West—Plot No. 219/1 belonging to Tengnu Nag and others.

Boundaries of rest shed at Jamseth.

North—Plot No. 85 belonging to Ranbhan Pujari and others.

South—Plot No. 86 belonging to Ranbhan Pujari and others.

East—Plot No. 87 belonging to Ranbhan Pujari and others.

West—Plot No. 346 Bat.

Boundaries of approaches and, rest shed at Malda.

North—Plot No. 445 Bat.

South—Plot No. 491 belonging to Sardhakar Amari and others.

East—Plot No. 491 belonging to Sardhakar Amari and others.

West—Plot Nos. 448, 491 belonging to Sardhakar Amari and others.

A B=C D line 320 $\frac{1}{10}$ feet average length.

A B=C D 19 $\frac{4}{5}$ average breadth,

is likely to be required within the aforesaid villages of Paikmal, Jamseth and Malda.

This notification is made, under the provisions of section 4 of Act I, 1894, to all whom it may concern.

Plans of the lands under acquisition may be inspected in the office of the Deputy Commissioner, Sambalpur.

Objection to the acquisition, if any, filed under section 5(A) of the Land Acquisition Act by any person interested within the meaning of that section on or before the 27th December 1942 before the Deputy Commissioner, Sambalpur, will be considered.

By order of the Governor,

F. E. A. TAYLOR,

Secretary to Government.

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

NOTIFICATION.

The 21st November 1942.

No. 2914-L.S.-G.—In exercise of the powers conferred by clause (K) of section 138 of the Bihar and Orissa Local Self-Government Act of 1885 (Bengal Act III of 1885), the Governor of Orissa is pleased to make the following rules, the same having been previously published as required by section 143 of the said Act, namely :—

RULES FOR THE ESTABLISHMENT OF SUBSIDISED ALLOPATHIC DISPENSARIES IN THE RURAL AREAS OF THE DISTRICTS OF CUTTACK, PURI AND BALASORE.

1. With a view to the extension of medical relief in rural areas, the District Board may, subject to the following rules, establish subsidised dispensaries where private registered medical practitioners (Allopathic) will be permitted to settle down for practice.

2. The villages in which such dispensaries are to be located will be selected by the District Board in consultation with the District Magistrate, the Civil Surgeon of the district and the Health Officer of the District Board subject to the approval of the Director of Health and Inspector-General of Prisons. In doing so the wishes of the medical practitioner proposed to be appointed shall also be considered. Provided there is no hospital or dispensary within a radius of 8 or 10 miles and there is no private medical practitioner already practising in that area, the place favoured by the medical practitioner shall ordinarily be selected unless there are strong reasons to the contrary which shall be reported to Government by the Director of Health and Inspector-General of Prisons. The medical practitioner to be permitted to settle down in the village shall be selected by the Chairman of the District Board subject to the approval of the Director of Health and Inspector-General of Prisons. In case of disagreement between the District Board or its Chairman and the Director of Health and Inspector-General of Prisons, the matter shall be referred to the Provincial Government, whose decision shall be final.

3. The number of such dispensaries in each district shall not exceed that fixed by the Provincial Government in that behalf.

4. The amount of subsidy to be paid by the Provincial Government for the maintenance of a rural subsidised dispensary shall be Rs. 420 a year (or Rs. 35 a month).

5. The conditions under which the subsidy will be granted are as follows :—

(a) That recipient shall settle down in the specified village for a period of three years and shall during that period treat the necessitous poor free of charge.

(b) That he shall abide by these rules.

6. The cost of subsidy will be borne by the Provincial Government and be paid as a contribution to the District Board concerned from the date of opening of the dispensary. The subsidy will be disbursed to the District Board by the Provincial Government direct every half year on production of proper vouchers attested by the Chairman and the Civil Surgeon of the District concerned.

7. The agreement for the maintenance of a rural subsidised dispensary shall be terminable on six months' notice, either from the Provincial Government or from the medical practitioner, and on expiry of the said six months the subsidy will cease to be payable.

8. The Provincial Government reserve to themselves the right of discontinuing the subsidy in any case for breach of the conditions specified in rule 5.

9. The medical practitioner shall maintain registers and prepare returns for the rural subsidised dispensaries and shall submit the said returns together with a statement of the work done in the dispensary to the Chairman, District Board and the Civil Surgeon of the district in such forms and at such intervals as may be prescribed by the Provincial Government.

10. The dispensary shall be open to inspection by the Chairman, District Board, the Civil Surgeon, the District Officer and the Subdivisional Officer concerned who shall furnish copies of their report to the Director of Health and Inspector-General of Prisons.

11. The medical practitioner shall execute an agreement accepting the above conditions in such form as may be prescribed by the Provincial Government.

12. The District Board shall make a free supply of medicines to be specified by the Civil Surgeon to the value of Rs. 300 a year and sufficient for a daily average of 30 patients to the medical practitioner of each subsidised dispensary, the cost being met out of the district fund. The District Board may also incur from its own funds the expenditure on the equipment of the dispensary, provided that the articles remain the property of the District Board.

13. The medical practitioner may avail himself of casual leave for 15 days during the year, provided that he sends a report to the Chairman of the District Board and to the Civil Surgeon before leaving the station and after returning to it. He cannot be granted other leave without a substitute medical officer. Out of the subsidy, a proportionate amount will be payable to the substitute. The appointment of any such substitute shall be subject to the approval of the Chairman, District Board and the Civil Surgeon of the district.

14. The medical practitioner shall not be transferred or replaced without the consent of the Director of Health and Inspector-General of Prisons.

15. The medical practitioner shall also undertake anti-leprosy and village sanitation work within a radius of three miles from his headquarters. He shall also do epidemic duty if so ordered by the Civil Surgeon.

16. In the event of the resignation, removal or transfer of a medical practitioner, he will have the right to remove or sell his own property in the dispensary, but he must make over any properties purchased at the cost of the District Board, such as medicine, furniture, etc., to the relieving officer, if any, or to the Agent of the District Board appointed for this purpose.

17. The medical practitioners in charge of subsidised dispensaries will be eligible for appointment to posts under the Provincial Government, provided that they satisfy the conditions laid down in the rules for recruitment to such posts. Applications for such posts shall be submitted through the Chairman of the District Board, who shall forward the same with his remarks to the Director of Health and Inspector-General of Prisons for necessary action. In the event of his selection for appointment to a post under the Provincial Government, the Chairman of the District Board shall take necessary steps to relieve him in consultation with the Director of Health and Inspector-General of Prisons as soon as possible and the period of notice referred to in rule 7 may be reduced or dispensed with as the Director of Health and Inspector-General of Prisons may deem expedient.

18. In case of disagreement among the Chairman of the District Board, the medical practitioner and the Civil Surgeon of the district, or between any two of them, a reference shall be made to the Provincial Government whose decision shall be final and binding on all parties.

By order of the Governor,

S. DAS,

Secretary to Government.

COMMERCE AND LABOUR DEPARTMENT.

NOTIFICATIONS.

The 21st November 1942.

No. 3056—IIIL-23/42-Com.—The following draft of a notification which it is proposed to issue in exercise of the powers conferred by sub-section (5) of section 1 of the Payment of Wages Act, 1936 (IV of 1936), is published for general information, and notice is hereby given that the said draft will be taken into consideration on or after the 28th February 1943. Any objections or suggestions with respect to the said draft should be sent before the said date, addressed to the Chief Inspector of Factories, Orissa, who will forward them with his remarks to the Government for consideration in the Law, Commerce and Labour Department :—

DRAFT NOTIFICATION.

In exercise of the powers conferred by sub-section (5) of section 1 of the Payment of Wages Act, 1936 (IV of 1936), the Governor of Orissa is pleased to extend the provisions of the said Act to the payment of wages to all classes of persons employed in industrial

establishments within the meaning of sub-clause (f) of clause (ii) of section 2 of the said Act, which have been or may be declared to be factories under section 5 of the Factories Act, 1934 (XXV of 1934).

The 21st November 1942.

No. 13140-Com.(C).—In pursuance of sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the War Injuries (Amendment) Ordinance, 1942 (Ordinance No. I of 1942), and the War Injuries (Second Amendment) Ordinance, 1942 (Ordinance No. XXXIX of 1942), shall apply to all the partially-excluded areas in the Province of Orissa.

By order of the Governor,

W. W. DALZIEL,

Secretary to Government.

OFFICE OF THE REVENUE COMMISSIONER.

NOTIFICATIONS.

The 17th November 1942.

No. 3630-R.—In exercise of the powers delegated under section 5 of the Madras Survey and Boundaries Act, 1923 (Madras Act VIII of 1923), the Revenue Commissioner of Orissa hereby directs the survey, under the provisions of the said Act, of the boundaries common to the adjoining Government

land and the estate lands described below in the village of Digapahandi in Bodokhemidi estate, Berhampur taluk, Ganjam district, required for the construction of a Forest checking officer's shed.

SCHEDULE.

District—Ganjam.

Taluk—Berhampur.

Estate—Bodokhemidi.

Village—Digapahandi.

Description of land, wet or dry, inam or poramboke, with survey or paimash No.—Zamindari jeroyati rainfed. S. No. 14/2 part.

Name of owner or occupier—Kudivaramdar—Jaganmohan Patnaik of Digapahandi.

Melvaramdar—Zamindar of Bodokhemidi estate.

Boundaries of the land required to be taken up—

North—S. No. 14/2 part.

East—S. No. 8 L. F. road.

South—S. No. 13 L. F. road.

West—S. No. 18 L. F. road.

Approximate extent to be taken up—0.03 acre.

Whether waste or arable—Waste.

The 19th November 1942.

No. 1197—XXI-6/42-L.R.S.—In exercise of the powers delegated under section 5 of the Madras Survey and Boundaries Act, 1923 (Madras Act VIII of 1923), the Revenue Commissioner of Orissa hereby directs the survey under the provisions of the said Act of the lands noted below declared to be the new extension of the Berhampur municipal boundary as per G. O. No. 874, dated the 2nd March 1933, in the village of Lanjapalli Mokhasa and of the boundaries common to them and the adjoining municipal lands of Berhampur Municipality, Berhampur taluk, Ganjam district and the estate lands :—

Serial No.	Village number and name.	Boundary to be surveyed.	Boundaries.			
			North.	South.	East.	West.
1	2	3	4	5	6	7
1	138, Lanjapalli Mokhasa.	Municipal boundary within the limits of Lanjapalli Mokhasa as per G. O. No. 874, dated the 2nd March 1933.	Lanjapalli Mokhasa lands within the limits of Berhampur Municipality.	Lanjapalli Mokhasa lands and back yards of the row of houses on the north of Local Fund road.	Panakalapalli Government village boundary.	Gusaninuagam Government village boundary.

E. C. ANSORGE,

Revenue Commissioner, Orissa.

The 19th November 1942.

In exercise of the powers conferred by section 32 of the Madras Proprietary Estates Village Service Act II of 1894 and section 15 of the Madras General Clauses Act I of 1891, the Revenue Commissioner of Orissa, with the approval of the Provincial Government, directs that the following amendments be made to the rules framed under section 32 of

the Madras Proprietary Estates Village Service Act II of 1894 :—

AMENDMENTS.

(1) Rule 1.—In the fifth sentence, *insert* a full stop after the figures '15(1)' where they occur for the second time in that sentence and *delete* the rest of the sentence.

(2) *Insert* the following as rule 2, renumbering the existing rules 2 to 10 as rules 3 to 11—

“2. (1) In choosing a person to fill a new office under section 15(1), the proprietor shall select the person whom he considers the best qualified from among the last holders of the offices of the same class which have been abolished and their families. In choosing a person for retention under section 15(2), the proprietor shall select the person whom he may consider to be the best qualified from among the officers of the same class.

(2) If the proprietor selects for appointment under section 15(1) or retains under section 15(2) a person in contravention of the provisions of sub-rule (1), the Revenue Officer in charge of the division shall himself choose a person who is qualified for selection or retention under sub-rule (1) and thereupon the person selected or, as the case may be, retained by the proprietor shall cease to hold office and in the case of a minor shall cease to be registered as the holder of the office”.

2. The following amendments are issued to the Board's Standing Orders :—

I. Board's Standing Orders—Volume III—Chapter XIII—Standing Order No. 147, paragraph 5, Appendix V, page 891-(1), Rule 1.—

In the fifth sentence, *insert* a full stop after the figures ‘15(1)’ where they occur for the second time in that sentence and *delete* the rest of the sentence.

(2) *Insert* the following as rule 2 renumbering the existing rules 2 to 10 as rule 3 to 11—

“2(1) In choosing a person to fill a new office under section 15(1) the proprietor shall select the person whom he considers the best qualified from among the last holders of the offices of the same class which have been abolished and their families. In choosing a person for retention under section 15(2), the proprietor shall select the person whom he may consider to be the best qualified from among the officers of the same class.

(2) If the proprietor selects for appointment under section 15(1) or retains under section 15(2), a person in contravention of the provisions of sub-rule (1), the Revenue Officer in charge of the division shall himself choose a person who is qualified for selection or retention under sub-rule (1) and thereupon the person selected or, as the case may be, retained by the proprietor shall cease to hold office and in the case of a minor shall cease to be registered as the holder of the office”.

II. Board's Standing Orders—Volume III, Chapter XIII, Standing Order No. 147, paragraph 5, Appendix V-A introduced by correction slip No. 1, dated the 13th February 1932, page 904-(1), Rule 1 :—

In the fifth sentence *insert* a full stop after the figures ‘15(1)’ where they occur for the second time in that sentence and *delete* the rest of the sentence.

“(2) *Insert* the following as rule, renumbering the existing rules 2 to 10 as rules 3 to 11.—

“2. (1) In choosing a person to fill a new office under section 15 (1), the proprietor shall select the person whom he considers the best qualified from among the last holders of the offices of the same class which have been abolished and their families. In choosing a person for retention under section 15(2), the proprietor shall select the person whom he may consider to be the best qualified from among the officers of the same class.

(2) If the proprietor selects for appointment under section 15 (1) or retains under section 15(2) a person in contravention of the provisions of sub-rule (1), the Revenue Officer in charge of the division shall himself choose a person who is qualified for selection or retention under sub-rule (1) and thereupon the person selected or, as the case may be, retained by the proprietor shall cease to hold office and in the case of a minor shall cease to be registered as the holder of the office”.

3. The following amendments are issued to the Village Officers' and Ryots' Manual :—

I. Village Officers' and Ryots' Manual—Appendices—Part I—Appendix IV—page 187-(1), Rule 1. In the fifth sentence, *insert* a full stop after the figures ‘15(1)’ where they occur for the second time in that sentence and *delete* the rest of the sentence.

(2) *Insert* the following as rule 2, renumbering the existing rules 2 to 10 as rules 3 to 11 :—

“2. (1) In choosing a person to fill a new office under section 15(1), the proprietor shall select the person whom he considers the best qualified from among the last holders of the offices of the same class which have been abolished and their families. In choosing a person for retention under section 15(2), the proprietor shall select the person whom he may consider to be the best qualified from among the officers of the same class.

(2) If the proprietor selects for appointment under section 15(1) or retains under section 15(2) a person in contravention of the provisions of sub-rule (1), the Revenue Officer in charge of the division shall himself choose a person who is qualified for selection or retention under sub-rule (1) and thereupon the person selected, or as the case may be, retained by the proprietor shall cease to hold office and in case of a minor shall cease to be registered as the holder of the office.

II. Village Officers' and Ryots' Manual—Appendices—Part I—Appendix IV-A introduced by the first list of correction slips, dated the 27th February 1933, page 198-(1), Rule 1.—In the fifth sentence, *insert* a full stop after the figures ‘15 (1)’ where they occur for the second time in that sentence and *delete* the rest of the sentence.

(2) *Insert* the following as rule 2, renumbering the existing rules 2 to 10 as rules 3 to 11 :—

“2. (1) In choosing a person to fill a new office under section 15 (1), the proprietor shall select the person whom he considers the best qualified from among the last holders of the offices of the same class which have been abolished and their families. In choosing a person for retention under section 15(2) the proprietor shall select the person whom he may consider to be the best qualified from among the officers of the same class.

(2) If the proprietor selects for appointment under section 15(1) or retains under section 15(2) a person in contravention of the provisions of sub-rule (1), the Revenue Officer in charge of the division shall himself choose a person who is qualified for selection or retention under sub-rule (1) and thereupon the person selected or, as the case may be, retained by the proprietor shall cease to hold office and in the case of a minor shall cease to be registered as the holder of the office”.

B. PATNAIK,
Secretary.